

श्री मधु लिमये : वह टेबिल पर रखी जाये ताकि उसको पढ़ा जा सके ।

अध्यक्ष महोदय : रिपोर्ट के लिए मैं लिख कर भेज रहा हूँ ।.....(व्यवधान).....

SHRI BAL RAJ MADHOK : Both should be laid on the Table of the House.

SHRI SEZHIYAN (Kumbakonam) : Both those reports are relevant for the discussion.

12.30 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT, 1955

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND MINES AND METALS (SHRI D. R. CHAVAN) : I beg to lay on the Table a copy of Notification No. S.O. 19 published in Gazette of India dated the 3rd January, 1970, under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-2521/70] (*Interruptions.*)

श्री शिवचन्द्र भ्दा (मधुबनी) : मेरा प्वाइंट आफ आर्डर है आइटम 3 पर ।

SEVENTH VALUATION REPORT OF LIC

THE MINISTER OF SUPPLY AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI R. K. KHADILKAR) : I beg to lay on the Table a copy of the Seventh Valuation Report of the Life Insurance Corporation of India as at 31st March, 1969, under section 29 of the Life Insurance Corporation Act, 1956. [Placed in Library. See No. LT-2522/70]

NOTIFICATIONS UNDER DRUGS AND COSMETICS ACT, 1940

THE MINISTER OF HEALTH AND FAMILY PLANNING AND WORKS,

HOUSING AND URBAN DEVELOPMENT (SHRI K. K. SHAH) : On behalf of Rhri B. S. Murthy, I beg to lay on the Table a copy each of the following Notifications under section 38 of the Drugs and Cosmetics Act, 1940 :-

- (1) The Drugs and Cosmetics (Fifth Amendment) Rules, 1969, published in Notification No. S.O. 4816 in Gazette of India dated the 6th December, 1969.
- (2) The Drugs and Cosmetics (Sixth Amendment) Rules, 1969, published in Notification No. S. O. 4921 in Gazette of India dated the 12th December, 1969.
- (3) The Drugs and Cosmetics (Seventh Amendment) Rules, 1969, published in Notification No. S. O. 23 in Gazette of India dated the 3rd January, 1970.

[Placed in Library. See No. LT-2523/70]

श्री राम किशन गुप्त (हिसार) मैंने हरियाणा के बारे में एक ऐडवर्नमेंट मोशन दिया था उसका क्या हुआ ?

MR. SPEAKER : I have not allowed it.

श्री राम किशन गुप्त : किस लिए आप अलाऊ नहीं कर रहे हैं ?

DELHI SALES TAX (THIRD AMENDMENT) RULE, 1969, INCOME-TAX (SIXTH AMENDMENT) RULES, 1969, ETC. ETC.,

SHRI R. K. KHADILKAR : On behalf of Sri Prakashchand B. Sethi, I beg to lay on the Table—

- (1) A copy of the Delhi Sales Tax (Third Amendment) Rules, 1969 (Hindi and English versions) published in Notification No. F. 4(132)/69-Fin (G) in Delhi Gazette dated the 31st December, 1967, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union

[SHRI R.K. KHADILKAR]

territory of Delhi. [*Placed in Library. See No. LT-2524/70*]

- (2) A copy of the Income-tax (Sixth Amendment) Rules, 1969, published in Notification No. S.O. 5056 in Gazette of India dated the 29th December, 1969, under section 296 of the Income-tax Act, 1961. [*Placed in Library. See No. LT-2525/70*]
- (3) A copy of the Foreign Exchange Regulation (Publication of Names) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 211 in Gazette of India dated the 7th February, 1970 under sub-section (3) of section 27 of the Foreign Exchange Regulation Act, 1947. [*Placed in Library. See No. LT-2526/70*]
- (4) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944 :
- (i) G. S. R. 2664 published in Gazette of India dated the 22nd November, 1969 together with an explanatory memorandum.
- (ii) G. S. R. 2807 published in Gazette of India dated the 31st December, 1969 together with an explanatory memorandum. [*Placed in Library. See No. LT-2527/70*]
- (5) A copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944 :-
- (i) The Central Excise (Twelfth Amendment) Rules, 1969 (Hindi version) published in Notification No. G. S. R. 2382 in Gazette of India dated the 27th December, 1969.
- (ii) The Central Excise (Thirteenth Amendment) Rules, 1969 (Hindi version) published in Notification No. G. S. R. 2511 in
- Gazette of India dated the 20th December, 1969.
- (iii) The Central Excise (First Amendment) Rules 1970 (Hindi and English versions) published in Notification No. G.S.R. 147 in Gazette of India dated the 24th January, 1970.
- (iv) The Central Excise (Second Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 148 in Gazette of India dated the 24th January, 1970. [*Placed in Library. See No. LT-2528/70*]
- (6) A copy each of the following Notifications under section 159 of the Customs Act, 1962 :-
- (i) G.S.R. 2055 (Hindi version) published in Gazette of India dated the 13th December, 1969 together with an explanatory memorandum.
- (ii) G.S.R. 2088 (Hindi version) published in Gazette of India dated the 20th December, 1969 together with an explanatory memorandum.
- (iii) G. S. R. 2089 (Hindi version) published in Gazette of India dated the 20th December, 1969 together with an explanatory memorandum.
- (iv) G. S. R. 2152 (Hindi version) published in Gazette of India dated the 31st January, 1970 with an explanatory memorandum.
- (v) G. S. R. 2153 (Hindi version) published in Gazette of India dated the 31st January, 1970 together with an explanatory memorandum.
- (vi) G. S. R. 2156 (Hindi version) published in Gazette of India dated the 20th December, 1969

- together with an explanatory memorandum.
- (vii) G. S. R. 2469 (Hindi version) published in Gazette of India dated the 31st January, 1970.
- (viii) G. S. R. 2470 (Hindi version) published in Gazette of India dated the 31st January, 1970 together with an explanatory memorandum.
- (ix) G. S. R. 2555 (Hindi version) published in Gazette of India dated the 10th January, 1970 together with an explanatory memorandum.
- (x) G. S. R. 2806 (Hindi and English versions) published in Gazette of India dated the 31st December, 1969 together with an explanatory memorandum.
- (xi) G. S. R. 32 (Hindi and English versions) published in Gazette of India dated the 1st January, 1970 together with an explanatory memorandum.
- (xii) G.S.R. 104 (Hindi and English versions) published in Gazette of India dated the 17th January, 1970.
- (xlii) G. S. R. 176 (Hindi & English versions) published in Gazette of India dated the 31st January, 1970.
- (xiv) S. O. 48 (Hindi and English versions) published in Gazette of India dated the 1st January, 1970 together with an explanatory memorandum. [*Placed in Library. See No. LT-2529,70*]
- (7) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944 :-
- (i) The Customs and Central Excise Duties Export Drawback (General) Forty-fourth Amendment Rules, 1969, published in Notification No. G. S. R. 2778 in Gazette of India dated the 20th December, 1969.
- (ii) The Customs and Central Excise Duties Export Drawback (General) Forty-fifth Amendment Rules, 1969, published in Notification No. G. S. R. 2801 in Gazette of India dated the 27th December, 1969.
- (iii) The Customs and Central Excise Duties Export Drawback (General) First Amendment Rules, 1970, published in Notification No. G.S.R. 22 in Gazette of India dated the 3rd January, 1970.
- (iv) The Customs and Central Excise Duties Export Drawback (General) Second Amendment Rules, 1970, published in Notification No. G. S. R. 101 in Gazette of India dated the 17th January, 1970.
- (v) The Customs and Central Excise Duties Export Drawback (General) Third Amendment Rules, 1970; published in Notification No. G. S. R. 102 in Gazette of India dated the 17th January, 1970.
- (vi) The Customs and Central Excise Duties Export Drawback (General) Fourth Amendment Rules, 1970, published in Notification No. G. S. R. 103 in Gazette of India dated the 17th January, 1970. [*Placed in Library. See No. LT-2530/70*]
- श्री शिवचन्द्र झा : भेरा प्वाइन्ट आफ आर्डर है आइटम 3 पर
- MR. SPEAKER : On item No. 3 ? It is very difficult for the Chair to function if

[Mr. Speaker]

all Members speak together all the time. What is the point of order ?

श्री शिवचन्द्र भा : इसमें मेरा क्या दोष है? मेरा प्वाइन्ट आफ आर्डर यह है कि यह जो पेपर रखा जा रहा है वह सब-सेक्शन (1) आफ सेक्शन 12ए आफ दि एसेन्शाल कमोडिटीज ऐक्ट, 1955 के मातहत रखा जा रहा है। उसके पहले आर्डिनेन्स जारी हुआ था। जो कि गजट में प्रकाशित हुआ था।

मैं कहना चाहता हूँ कि एसेन्शाल कमोडिटीज ऐक्ट इन्डस्ट्रियल डेवेलपमेंट और कम्पनी अफेयर्स मंत्रालय की चीज है जब कि श्री द०रा० चन्हाण पेट्रोलियम और केमिकल्स के मंत्री हैं। इस लिए इस पेपर को इंडस्ट्रियल डेवेलपमेंट और कम्पनी अफेयर्स मंत्री को रखना चाहिए। घाय इसको पेट्रोलियम एण्ड केमिकल्स मंत्री को कैसे रखने दे रहे हैं ?

MR. SPEAKER : Any Minister can lay the paper on the Table. There is no point of order..... (Interruptions) He has to accept my ruling.

12-32 hrs.

RAILWAY BUDGET, 1970-71

MR. SPEAKER : The hon. Railway Minister.

SHRI RANGA (Srikakulam) : Mr. Speaker, I take objection to this; I wish to record my protest against the procedure that is being followed by the Prime Minister and the new Railway Minister. The Railway Budget had been separated from the General Budget for very important reasons and the introduction of the Railway Budget has always been a very important function in this House. Whosoever makes himself responsible for it is expected to give his personal attention and bring to bear his own judgment of the need for various proposals that are made.... I want to protest against the contemptuous and indifferent manner in which the Prime Minister has been treating

this house and this, I quote, is an example. If, for example, the earlier Railway Minister had not well for the last fifteen days or so and he was in hospital, he would not have given any consideration to this budget or the preparation of it or the proposals embodied therein. The present Minister of Railway should have known better to accept this responsibility hardly one week before the need for the introduction was arising, because he has acted as Prime Minister twice and insisted upon his being the second in the order of seniority among the Ministers in the past. He is many times a politically widowed Minister, and he should have told the Prime Minister that it would not be proper for him to come to this House with the budget that had been prepared by the Railway Board, and for which he could not really make himself responsible, with a sense of responsibility towards this House. In spite of that, he made himself responsible.

Here, the Prime Minister, making this a merry show, wants him to present this budget for which he was not responsible. This is a very contemptuous way in which this House is being treated, and therefore, I protest against this misbehaviour of the Prime Minister and the procedure that is being followed by the Railway Minister. (Interruption)

MR. SPEAKER : Order, order. The Railway Minister.

THE MINISTER OF RAILWAYS (SHRI NANDA) : I rise to present the Railway Budget for 1970-71.

Accounts of 1968-69

I am glad to be able to report to the House that the accounts of the year 1968-69 show that the shortfall in net Railway Revenue for the payment of the dividend to the General Revenues turned out to be only Rs. 7.86 crores. This, as the house will note, is less than the revised estimate by Rs. 2.15 crores. Ordinary Working Expenses and Miscellaneous Expenditure mainly on minor works charged to Revenue went below the revised estimate by Rs. 3.22 crores and Rs. 1.53 crores respectively. There was also a reduction of Rs. 65 Lacs on the dividend due to General